

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/1219/2020**

This the 14<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Irhana Jan, age 27 years, D/o Mohd Ramzan Mir, R/o Khalumula, Hazratbal Srinagar, District Ganderbal J&K.
2. Suheela Ashraf, aged 33 (Approx), D/o Mohd Ashraf Bhat, R/o Gani Mohalla, Jamia Masjid, Srinagar, J&K.

.....Applicants

(Advocate: Mr. Gulzar Ahmad Bhat

**Versus**

1. Union of India through its Secretary to Ministry of Education (MHRD) at Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi, India.
2. National Institute of Technology through its Director, at Hazratbal Srinagar, J&K-190006.
3. Registrar, National Institute of Technology Hazratbal, Srinagar, J&K-190006.

.....Respondents

(Advocate: Mr. Jahangir Ganai, Sr Advocate assisted by Ms. Humaira Sharif)



**O R D E R**

**[O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A): -**



It is submitted by the learned counsel for the applicants as well as learned counsel for the respondents that the case pertains to National Institute of Technology. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of both the learned counsel applicants and learned counsel for the respondents has force and it is to be accepted. National Institute of Technology has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining the National Institute of Technology under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the National Institute of Technology.

4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly O.A. is dismissed for having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires. No order as to costs.



**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

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